257 Crisis in Small Scale Foot-PHALGUNA 17, 1894 (SAKA)Re. Alleged 258 wear Industry (C.A.) Wrong Statement by Minister

What is the infra-structure that the Government proposes to create by 1st April, by when export will be cut down by 75 per cent and that 75 per cent will have to be utilised inside the country? As regards the small-scale manufactures, especially located inside the villages, the Government has to have some sort of machinery to reach him? I would also like to know whether the manufacturing industry in the country had requested Government about two months for a substantial subsidy so that they could continue the manufacture of footwear which could be exported at a profit? Finally is the Government thinking of future nationalisation of this trade also?

SHRI A. C. GEORGE: About first part of the question, I may draw the attention of the hon. Member to this sentence: "For this, a scheme for giving financial assistance to exporters of footwear is under Government's consideration." It is not the exporters of hides and skins or semi-finished leather. It was never meant to give the impression that the infra-structure has to be created by 1-4-1973. During the course of the next years we are thinking of bringing down the export of semi-finished leather in a progressive manner to 25 per cent. The whole transition will take place, reduction by 75 per cent. in five years. The infra-struture will not be built in one or two months. It is true and I have referred to it earlier-the aspect about subsidy. We are thinking of putting as a disincentive, export duty on semi-finished raw material items and passing that on, to some extent, to the industry also.

SHRI RANABAHADUR SINGH: It means that the Government is thinking of giving some subsidy of some sert.

SHRI A. C. GEORGE: That is exactly what I meant.

श्री हुकम चन्द कछवाय (मुरेना): मान्यवर जितनी रिपोर्ट यहां रखी जाती हैं वे हिन्दी में नहीं रखते हैं श्रंग्रजी में होती हैं श्रौर कहते हैं कि उन का हिन्दी श्रनुवाद करने में एक सप्ताह लगेगा, उस में सुधार किया जायगा । काफी विलम्ब हुश्रा है उस को रखने में।

श्री शशिभूषण (दिल्ली दक्षिण) : अध्यक्ष महोदय ब्लैक दिसम्बर के सिलसिले में हम ने काल अटेंशन की मांग की है । माननीय वाजपेयी जी को धमकी मिली है माननीय पीलू मोदी और एस० एन० मिश्रा जी के हित में मैं चाहता हूं कि यह काल अटेंशन जल्दी ले लिया जाय ।

ग्रध्यक्ष महोदय: जब तक कोई बात नहीं होगी मैं नहीं मानुंगा ।

श्री ग्रटल बिहारी वाजपेयी: ग्रध्यक्ष महोदय, मेरे बचाव के लिए जो पहरेदार खड़ा किया गया है बह यह नोट करता है कि मुझें से मिलने कौन ग्राता है । बह मेरी रक्षा नहीं कर रहा है वह मेरे ऊपर जासूसी कर रहा है ।

श्रध्यक्ष महोदय: ग्रगर गवर्नमेंट न रखें तक्ष गिला ग्रौर रखती है तो कहते हैं कि देखता है उस को परदा कर के खड़ा कर दीजिए ।

श्री शशिभूषरा : ग्रध्यक्ष महोदय: ब्लैक दिसम्बर दल को मालूम है कि जब तक इन को कांटेक्ट नहीं करेंगे उन का काम नहीं बनेगा ।

14-13 ars.

RE. ALLEGED WRONG STATEMENT BY MINISTER

SHRI SHYAMNANDAN MISHRA
(Begusarai): I want your guidance
on one point which is very much in

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[Shri Shyammandan Mishra]

the minds of hon. members and the countrymen. I have given you as stated yesterday, a second notice of my intention to move a motion of privilege against Shri V. C. Shukla, the Minister of State for Defence I have given concrete proofs and instances as to how he has deliberately misled the House on the ammunition depot, on the Maruti Ltd., (Interruptions).

MR. SPEAKER. Whatever material was there before me till yesterlay I have given my ruling

(Interruptions).

MR. SPEAKER Mr. Shukla made a statement and you made a counter-statement. When I gave my ruling, I considered both the statements. There is no scope for any other ruling now.

SHRI SHYAMNANDAN MISHRA.

I have given you fresh instances.

MR. SPEAKER Mr. Shukla did not speak yesterday. He spoke before, and later you participated in it. Then, after considering everything I gave my ruling These afterthoughts, I am not going to entertain

SHRI SHYAMNANDAN MISHRA: You will face a motion of non-confidence. I give notice here and now.

MR. SPEAKER. Don't threaten me like that

(Interruptions).

MR. SPEAKER. He says if I do not admit his motion, I will face a no confidence motion. I do not prevent him doing so. I am proceeding to the next item.

(Interruptions).

MR. SPEAKER: Mr. Mishra, I did not tell you anything in my chamber.
(Interruptions)

SHRI SHYAMNANDAN MISHRA: Sir, you told me in your chamber before two other members that you will send it to the Minister.... (Interruptions) Now you are going back on your, words because you have been pressurised.... (Interruptions).

MR. SPEAKER: I told him that I am not going to take it as a privilege issue. But if he has some new facts, some other facts, I said that I have no objection to sending it to the Minister. (Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour). Sir on a point of order. Shri Shyamnandan Mishra saw you in your chamber and made a fresh submission, supported by materials The House is entitled to know what you told him if he has given fresh evidence proving that a breach of privilege has taken place and, if so what are the details

श्री भटल बिहारी वाजपेयी: (ग्वालियर) अध्यक्ष महोदय, मैं आप से एक सफाई चाहता हूं। आपने कल रूलिंग दी थी। वह पुराने मोशन के बारे में थी। हम उस रूलिंग से सहमत नहीं हैं पर हमें उसे मानना है और हम ने उसे मना है। पर आज मिश्रा जी कह रहे हैं कि उन्होंने कोई नया मोशन दिया है और उस मोशन की मफाई में उन्होंने कुछ और भी तथ्य रखे है। मिश्रा जी ने अभी बताया कि आप ने सारा मामला मिनिस्टर के पास भेजा है। हमारा कहना है कि मिनिस्टर काजवाब आने के बाद आप तय करें कि उस को किस ढंग से लिया जाय।

श्रध्यक्ष जी, एक बात श्रीर—कल श्राप ने यह कहा था कि श्रब प्रिवलेज पर बहस नहीं हो सकती, लेकिन श्राप किसी श्रीर तरीके से सर्रे मामले पर बहस की इजाजात देंगे। मैं चाहता हूं कि उस के बारे में श्राप जस्दी निर्णय कर लीजिए।

झध्यक्ष महोदय: ये मेरे पास झाये ये झौर मैंने कहा या कि पहले की तरह से इजाजती नहीं दूंगा, प्रिवलेज लेने की मैं 26 I

तैयार नहीं हूं लेकिन अगर कोई नई बात है तो कल तक जितने फैक्ट्स थे उस के बारे में रूर्लिंग दे चुका हूं—

If it is a new matter, I will send it to the Minister. But so far as privilege is concerned, I am not going to repeat the same mistake.

भगर कोई नई चीज होगी तो मिनिस्टर के पास जायगी, लेकिन भाप उस को प्रिवलेज कहेंगे तो मैं उस को नही लूगा।

श्री भटल बिहारी वाजपेंगी: भ्राप ने कहा है कि मिनिस्टर के पास जायगी,

Unless you hear from the Minister, how can you deny it? You have asked the Minister to submit a statement....

MR. SPEAKER: When it comes to me, I will see. I will not take it for granted It has never happened in this House. Under Direction 115, we always referred it to the Minister and the Minister's reply came. If the Speaker was satisfied, the Member was allowed.

SHRI ATAL BIHARI VAJPAYEE: Not in the case of deliberate misleading....(Interruptions)

MR. SPEAKER: I am not going to interpret what legal attitude one party takes and what legal attitude the other party takes....(Interruptions)

SHRI PILOO MODY (Godhra): You became the judge of it.

MR. SPEAKER: No. Why should? Two sides take a different legal interpretation.

This is not the practice of the House. It is not for the Speaker to give a verdit on different legal interpretations....(Interruptions)

SHRI SHYAMNANDAN MISHRA: I am rising on a point of personal explanation. Let it be known to the entire House, when I met you along with two of my colleagues in your chamber this morning, I read out to you....

MR. SPEAKER: You did not read it.

SHRI SHYAMNANDAN MISHRA: I read it out. If the Speaker interrupts in the House, a Member like this, can there be peaceful proceedings in the House? (Interruptions)

MR. SPEAKER: I am not allowing you.

SHRI SHYAMNANDAN MISHRA: I am on a point of personal explanation....

SHRI C. M. STEPHEN (Muvattu puzha): I rise on a point of order, Sir.

(Interruptions)

MR. SPEAKER: There is no question of personal explanation.

(Interruptions)

MR SPEAKER: Let him finish. I will listen to your point of order later on. (Interruptions)

SHRI C. M. STEPHEN: If he is on a point of order, then I will resume my seat. Is he an a point of order?

MR. SPEAKER: Let me first listen to him, and then I will listen to you.

SHRI C. M. STEPHEN: If he is on a point of order, then I will resume my seat, Sir. But if he is on a point of personal explanation, then I rise on a point of order that, under the rules, personal explanation of the type that he is trying to make is not admissible.

MR. SPEAKER: I will listen to you later on.

SHRI SHYAMNANDAN MISHRA: This is my submission. When I met you this morning along with two other colleagues, I submitted to you my second notice of intention—I am using

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these words advisedly because I have not yet submitted a substantive motion, second notice of my intention to move a motion of privilege against Shri V. C. Shukla, Minister of State in the Ministry of Defence for further misleading the House in respect of four of five matters. I read out....(Interruptions)

MR. SPEAKER: I am not listening to any one. If all of you are speaking simultaneously, I am unable to listen. I am not allowing anybody to speak now.

#### (Interruptions)

MR. SPEAKER: So far as privilege motion is concerned, I have expressly told him that I am not going to allow. If it is something about the Minister.. (Interruptions)

SHRI SHYAMNANDAN MISHRA: If you interrupt me like this, there cannot be peaceful, orderly proceedings in this House....

MR. SPEAKER: Do not do like that...

SHRI SHYAMNANDAN MISHRA: Let me complete.

MR. SPEAKER: All the time threatening like this.

SHRI SHYAMNANDAN MISHRA: Thumping the table against me does not work. (Interruptions)

MR. SPEAKER: Kindly sit down. Let me listen to the hon. Member. Whatever he wants to say, he can say with proper decorum... (Interruptions). Not threatening always.

# (Interruptions)

MR. SPEAKER: May I request you to kindly sit down?...(Interruptions).
May I appeal to you let me listen to him.

SHRI DINEN BHATTACHARYA (Serempore): When you were feeling so much agitated as it concerns Macuti Ltd, the Members are also getting agitated.... MR. SPEAKER: No. pisses I am so sorry. (Interruptions). He cam address the Chair, but he should not threaten the Chair.

SHEI ATAL BIHARI VAJPAYEE: No threat was intended.

MR. SPEAKER: I give full apportunity to the Member but he must address the Chair with proper decorum.

SHRI SHYAMNANDAN MISHRA: Mr. Speaker, I am impeccable in my parliamentary behaviour...

## (Interruptions)

SHRI SHYAMNANDAN MISHRA: My submission was that when I met you this morning, I drew your attention to some of the fresh material which I have submitted for your consideration for admitting a second motion of privilege against Mr. V. C. Shukla. The material which I had brought to your notice—let it be known to the entire House related to the ammunition dump, to the Maruti Ltd., etc. Here, I have quoted . . .

### (Interruptions)

MR. SPEAKER: I did not make any observation. They came... (Interruptions) Kindly sit down. I said that if it is a fresh matter I will send it to the Minister. That is all.

SHRI JYOTIRMOY BOSU: What I want to repeat, Sir, is that you must be very careful in dealing with this matter, because Prime Minister's honesty and integrity is involved... (Interruptions)

MR. SPEAKER: I need no advice from the hon. Member. I am what I am.

#### (Interruptions)

MR. SPEAKER: I am not allowing you, Mr. Bosu.

SHRI SHYAMNANDAN MISHRA: I had quoted a Government paper to show.... MR. SPEAKER: Two or three lines only....(Interruptions)

SHRI SHYAMNANDAN MISHRA: In particular, it was conceived in 1968. I have quoted that...(Interruptions)

MR. SFEAKER: I honestly tell you—he started reading two or three lines. I said, leave it with me. I will see first and then decide.

SHRI SHYAMNANDAN MISHRA: I am coming to that..(Interruptions). I ask the House now to consider as to who is proving to be disorderly. I have quoted the relevant document to show that the peasants of Haryana had resisted, they protested even in 1969. You then told me, Mr. Speaker, that you would send the paper to the Minister concerned and you would take time because...(Interruptions). Now, whatever you are saying goes completely against...

MR. SPEAKER: I do not deny that I said that I would send the paper to the Minister.

#### (Interruptions)

MR. SPEAKER: Now, let me pass on to the next item on the Agenda.

SHRI H. N. MUKHERJEE (Calcutta-North-Asst): Sir, 1 only want a clarification.

I am sorry Mr. Mishraji appeared to lose his temper. An average Member can hardly understand what goes on. But, I have heard you to say,unless I am very wrong,-that if a new matter, pertaining to privilege, has been brought out before you, then, you were pleased to say, you would send it to the Minister. If you consult the Minister or somebody else, it may be for your delectation. But, it is for you only to take a decision in regard to the admissibility or otherwise of the privilege matter, on the basis of fresh material, supposed to have been brought up by Mr. Mishra. Therefore,

Sir, I should expect of you to consider the matter, and not the Minister, and I am not going to go by what the Minister says about it. I take it from what you have said that this matter is under your consideration. listening to the Minister, I hope, you will make up your mind whether we are going to have this privilege Motion or not. About Ammunition Depot and other things, these are matters in regard to which the Government must come forward in order to satisfy us as to what the position is. My submission to you is, irrespective of what the Minister tells you or Mr. Mishra tells you, you should take an impartial view and not merely a technical view of the position and make up your mind. Regarding the Ammunition Depot and all that, Sir, the Governments should come forward with a substantial discussion so that the House and the country can be satisfied about the position.

भी मान सिंह भौरा (भटिंडा): स्पीकर साहब, मैं एक मिनट चाहता हूं। मैं सरकार के ध्यान में यह लाना चाहता हूं कि दवे कमिन्नन जो धकाली भीर जनसंघ के मिनिस्टरों के खिलाफ बनाया गया था, दबे ने जब रिजाइन किया तो एक रिपोर्ट दी भी जिसमें कुछ चार्जेंब इस्टैक्सिल किए गए हैं तो वह रिपोर्ट पालैमिन्ट के मैम्बरों में पब्लिश की जाये, बांटी जाये ताकि पता चल जाये कि चार्जेंज क्या हैं।

श्री सतपाल कपूर (पिटयाला): दबे कमीशन जो पंजाब के मिनिस्टरों के खिलाफ बनाई गई थी उसको रिपोर्ट को पिटलश किया जाये .. (ब्यबधान)...

भी झटल बिहारी बाजायेंगी: झाज्यक्ष जी, क्या हम यह समझें कि निन्ना जी ने जो मानला दिया है उसके बारे में आपने कोई दिमान नहीं बनाया है ... 267

प्रश्यक महोदय: जो पोजीशन थी उसको मैंने साफ कर दिया है। यह मेरे पास श्राये थे भीर इन्होंने यह कहा कि कोई नयी चीज है तो मैं ने कहा....(व्यवधान)

श्री प्रयासनन्तन मिश्र : भ्रापके ज्वाइन्ट सैकेटरी ने मुझे को फोन किया कि दूसरी कापी दीजिए उसको मिनिस्टर के पास भेजा जायेगा ।...(व्यवधान)...

श्री प्रदल बिहारी वाजपेयी: प्रध्यक्ष जी, भ्राप भ्रपना दिमाग खुला रहने दीजिए ।

भ्रध्यक्ष महोदय : भ्रगर ग्राप नहीं चाहते कि नहीं भेजूं, तो मैं खुद देख लूंगा भ्रपनी तसल्ली के लिये।

## (Interruptions)

MR. SPEAKER: As regards yesterday's matter, that is finished. If the hon. Member comes forward with a fresh one, I shall have to examine it on merits.

SHRI PILOO MODY: But remember that it has to go with Maruti. Please do not forget it.

MR. SPEAKER: I shall have to satisfy myself ...

श्री शशि भूवरा (दक्षिण दिल्ली) : म्रध्यक्ष जी, कल यह जब म्राप की वैम्बर में भायें तो भ्राप टेप रेकार्ड कर लें ताकि हम को मालूम हो कि इन्होंने वहां क्या कहा।

मध्यक महोदय: प्रव मैंने ऐसा फैसला किया है कि मेरे पास जब कोई आयेगा तो मैं भवना टेप रिकार्ड जरूर रखूंगा।

भी हक्स बन्द कछबाय : प्रधान मंत्री जब प्राप की चैम्बर में या कर दबाव देती हैं कि उन के खिलाफ़ कोई सवाल स्वीकार न किया जाय, तो उस को भी आप टेप रेकाई करेंगे क्या ?

मध्यक्ष महोदय: ग्रगर प्राप को हर वक्त ही ऐसे करना है तो क्या फ़ायदा है यहां बैठने का जिस की मर्जी भाये जो कहे, तब तो मुश्किल हो जायमी। म्राप बैठिए ।

14.42 hrs.

MARCH 8, 1978

PAPERS LAID ON THE TABLE

NAVAL CEREMONIAL. CONDITIONS OF SERVICE AND MISCELLANEOUS (5TH AMENDMENT) REGULATION, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table-

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. S.R.O. 314 in Gazette of India dated the 2nd cember, 1972, under section 185 of the Navy Act, 1957.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification, [Placed in Library. See No. LT-4419/731

REPORT REVIEW AND ANNUAL HINDUSTAN ZINC LTD. UDAIPUR

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table a copy each of